

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:4042
ANSWERED ON:23.08.2005
ADOPTION OF INTERNATIONAL LAW BY US
Kaushal Shri Raghuvir Singh

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether United State of America is not adhering to the international laws in many cases such as environmental and patent related matters as reported in Rajasthan Patrika dated July 8,2005;
- (b) if so, the facts and details thereof; and
- (c) the steps taken against the violations of WTO agreement?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN)

(a) to (c): The editorial in the Rajasthan Patrika dated July 8, 2005 does not cite any specific violation of international laws governing environmental and patent-related matters, included under the various World Trade Organization(WTO) Agreements, by the United States of America. While international laws typically provide for dispute resolution between parties to the treaty, these provisions are invoked by Government based on the merits of the case, including through recourse to the Dispute Settlement Undertaking of the WTO.